

service judges who are serving in the district level High Courts. I do not know the reason why the Government is not taking up measures to fill up these vacancies, so that the pending cases could be disposed of early, so that the social tension could be reduced.

I would request the hon. Law Minister who is present here to kindly enlighten us the reason for not filling up the vacancies for quite a long time.

MR. DEPUTY SPEAKER : Now Shri Jagat Vir Singh Drona.

SHRI SUDHIR SAWANT (Rajapur) : Why no one from the Treasury Benches has been given an opportunity? Why is there this discrimination?

MR. DEPUTY SPEAKER : Here the question of Ruling Party and Opposition does not arise.

SHRI SUDHIR SAWANT : Why no one from the Treasury Benches has been called?

MR. DEPUTY SPEAKER : You are mistaken. This is Zero Hour.

*(Interruptions)*

SHRI SUDHIR SAWANT : I have given notice on the issue of arrest of terrorists, a matter of national security. You are not allowing me to raise the matter of national security of the arrest of a Jammu and Kashmir terrorist in Bombay. If you cannot allow that matter, are other matters important? This is not acceptable because you are not allowing me to raise a matter of national security.

MR. DEPUTY SPEAKER : I feel when the truth comes to your notice, you will definitely express deep regrets.

SHRI SUDHIR SAWANT : This is a matter of primary importance, Sir.

MR. DEPUTY SPEAKER : Kindly oblige by taking your seat.

*(Interruptions)*

SHRI SUDHIR SAWANT : This is a matter of national security, Sir. I walk out from this House.

12.40 hrs.

*At this stage, Shri Sudhir Sawant left the House.*

*[Translation]*

SHRI JAGAT VIR SINGH DRONA (Kanpur) : Mr. Deputy Speaker, Sir, in order to solve the housing problem of poor labourers all over the country colonies were set up with the assistance from the Union Ministry of Labour 35 years back. *(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Please allow him to speak

*[Translation]*

SHRI JAGAT VIR SINGH DRONA : Under this scheme about 32 thousand houses were constructed in Uttar Pradesh and out of these 18 thousand houses were constructed in Kanpur. The objective of this scheme was that poor labourers could live in these houses allotted to them. Moreover, when in course of time the rent charged from them covers the cost of the house the ownership of house will be transferred in their names. The number of such allotment has been large and labourers started living in the houses allotted to them. That time one room set used to cost Rs. 3,700 and two-room set around Rs. 5,000/- The houses were constructed under the House Building scheme with the assistance from the Central Government and those labourers are living there who are in a state of penury due to closure of several factories in the industrial towns like Kanpur. Contrary to the Union labour Ministry's orders that on having recovered 80 per cent cost of the house the amount accrued to the State Government on this account may be deposited with the Union Government and the house be transferred in the name of its allottee. Notices have been served on allottees by the State Government to deposit Rs. 1 lakh and 15 thousand for one room set and Rs. 1 lakh and 75 thousand for two room set houses. They have to give their consent upto 30th, fixed as last date for that.

Those dwelling units were constructed by the Union Government for poor workers and those would have been transferred in their names after recovering the rent.

It is, therefore, requested that the Ministry of Labour should interfere into it and check the injustice as those were constructed with the help of Union Government ...*(Interruptions)*

*[English]*

MR. DEPUTY SPEAKER : Thank you, Now Shri Ram Nagina Mishra please. Mr. Mishra, please cut it short. This should be closed by one O'Clock.

*[Translation]*

SHRI RAM NAGINA MISHRA (Padrauna) : Mr. Deputy Speaker, Sir, I would like to draw the attention of the Government to the fertilizer factory at Gorakhpur which has been lying closed for the last four years. It is located in Purvanchal and its condition is very miserable. Crores of rupees are being paid to the workers as wages there. On several occasions the Government assured to resume the work of the factory but it has not been started as yet. Recently the Government of India has sanctioned Rs. 22 hundred crore for fertilizer factories of Sindri in Bihar, Talcher in Orissa, Ramagundam in Andhra Pradesh, Durgapur in West Bengal, Barauni in Bihar and Namrup in Assam. But no action has been taken regarding the lone factory at Gorakhpur. 65 hon. Members of Parliament submitted memorandum to the hon. Prime Minister, the hon.